



सत्यमेव जयते

**राष्ट्रीय अनुसूचित जनजाति आयोग**  
**National Commission for Scheduled Tribes**

**भारत सरकार**  
**Government of India**



(भारत के संविधान के अनुच्छेद 338क के अंतर्गत दीवानी न्यायालय की शक्तियों का प्रयोग करने वाला एक संवैधानिक निकाय)  
(A Constitutional body exercising powers of a Civil Court under Article 338A of the Constitution of India)

No. NCST-16011/(OD)/13/2021-RU-III(ESDW)

Date: 13<sup>th</sup> April 2022

To,

**Shri Suresh Chandra Mahapatra**  
Chief Secretary  
Government of Odisha  
General Administration Department  
Odisha Secretariat, Bhubaneswar-751001  
E-mail: csori@nic.in

**Subject: Non-execution of Warrant of Arrest of Witness to ensure presence of Shri Ashish Thakre, District Collector and Magistrate, Keonjhar, Odisha issued by the Court Officer, NCST on 11.04.2022.**

Sir,

I am directed to refer to Warrant of Arrest of Witness issued by the Court Officer, NCST on 11.04.2022 to ensure presence of Shri Ashish Thakre, District Collector and Magistrate, Keonjhar, Odisha (copy enclosed), which was sent to the Director General of Police, Cuttack, Odisha and the response received from Additional Director General of Police, CID, CB, Odisha, Cuttack vide letter No. 6745/CID dated 12.04.2022 (copy enclosed) mentioning reasons for non-execution of the Warrant of Arrest. Therefore, the warrant of arrest was returned.

The Hon'ble Commission has taken serious view of non-execution of the above mentioned Warrant of Arrest by the Odisha Police. Considering the submission made by the Additional Director General of Police, CID, CB, Odisha, Cuttack, as directed by the Hon'ble Commission, it is requested that the Director General of Police, Odisha may kindly be advised to execute the **Warrant of Arrest of Witness to ensure presence of Shri Ashish Thakre, District Collector and Magistrate, Keonjhar, Odisha** before the Hon'ble Commission on **19.04.2022 at 12:00 noon at NCST Hqrs., New Delhi**. In case of failure of execution of Warrant of Arrest of Witness, the Commission will constraint to proceed on as per the constitutional mandate and provision of law as it deems fit and proper.

Encls: As above.

Yours faithfully,

**(R.K. Dubey)**  
Deputy Director

Copy to:

Additional Director General of Police, CID, CB, Odisha Police, Bxibazar, Cuttack – 753001  
(E-mail: adgpcidcb.orpol@nic.in)



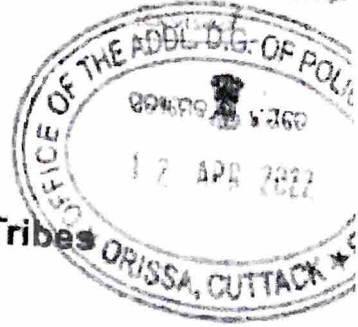
365/1005  
12-04-22



सत्यमेव जयते

राष्ट्रीय अनुसूचित जनजाति आयोग  
National Commission for Scheduled Tribes  
भारत सरकार

Government of India



(भारत के संविधान के अनुच्छेद 338क के अंतर्गत दीवानी न्यायालय की शक्तियों का प्रयोग करने वाला एक संवैधानिक निकाय,  
(A Constitutional body exercising powers of a Civil Court under Article 338A of the Constitution of India)

(WARRANT OF ARREST OF WITNESS)

To,

Shri Sunil Kumar Bansal,  
Director General of Police,  
Government of Odisha,  
State Police Headquarters,  
Bakshi Bazar, Cuttack  
Odisha-753001.

E-Mail: dgofpoliceorissa@sify.com, dgpcrtrroom.odpol@gov.in

Whereas Shri Ashish Thakare, Collector & District Magistrate, District Keonjhar, Government of Odisha was duly served with a summons dated 21.03.2022 for appearing before the Commission on 04.04.2022 at 04:00 PM but he has failed to appear (absconds and keeps out of the way for the purpose of avoiding service of the summons), the National Commission for Scheduled Tribes exercising the powers of a Civil Court under Clause (8) of Article 338A of the Constitution of India hereby orders you to arrest and bring the said Shri Ashish Thakare before the National Commission for Scheduled Tribes at New Delhi.

Cases Reference:

- Reference 1. NCST-02/0Land(OD)/2/2021-ESDW.  
Commission's Notice of even number dated 27.09.2021.
- Reference 2. NCST-02/0Land(OD)/1/2021-ESDW.  
Commission's Notice of even number dated 27.09.2021.
- Reference 3. NCST-02/0Land(OD)/3/2021-ESDW.  
Commission's Notice of even number dated 06.10.2021.
- Reference 4. NCST-16011(OD)/11/2021-RU-III  
Commission's Notice of even number dated 22.06.2021.
- Reference 5. NCST-16011(OD)/12/2021-RU-III  
Commission's Notice of even number dated 23.06.2021.
- Reference 6. NCST-16011(OD)/13/2021-RU-III  
Commission's Notice of even number dated 25.06.2021 and Summons dated 02.11.2021.
- Reference 7. NCST-16011(OD)/19/2021-RU-III  
Commission's Notice of even number dated 28.01.2022.
- Reference 8. NCST-02/0102(OD)/2/2021-ESDW  
Commission's Notice of even number dated 01.10.2021.

You are further ordered to return this warrant on or before the 13.04.2022 at 11:00 AM with an endorsement certifying the day and the manner in which it has been executed, or the reason why it has not been executed.

Given under my hands and the seal of the National Commission for Scheduled Tribes exercising powers of Civil Court, this 11<sup>th</sup> April, 2022.

Signature

SEAL



C  
National Commission for Scheduled Tribes  
Government of India  
Lok Nayak Bhawan, New Delhi

44-CID-CB  
Jugent 17/4/22



**ODISHA POLICE  
CRIMINAL INVESTIGATION DEPARTMENT  
CRIME BRANCH, CUTTACK**

No. 6745 /CID

Dt. 12/04/2022

To

The Court Officer,  
National Commission for Scheduled Tribes, Govt. of India,  
Lokanayak Bhawan, New Delhi.

Sub: Arrest and production of Sri Ashish Thakare, Collector and  
District Magistrate, Keonjhar, Odisha.

Sir,

I am directed to intimate you that the warrant of arrest is received to-day i.e. on 12.04.2022. The distance of Keonjhar is about 200 Kilometres from the State of Police Hdqrs. It is also learnt that there is serious law and order problems owing to communal issues in the district since a couple of days. Reportedly, the Collector and District Magistrate, Keonjhar is not present in the District Hdqrs for his engagement to tackle the law and order situation. Thus it is not humanly possible to execute the warrant of arrest within a short notice. Therefore, the warrant of arrest is returned herewith.

12-4-2022  
Addl. Director General of Police,  
CID, CB, Odisha, Cuttack.

Address – Buxibazar, Cuttack-753001, tel-0671-2304834  
Fax-0671-2304659, Email- [adgpcidcb.orpol@nic.in](mailto:adgpcidcb.orpol@nic.in)